

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH
HYDERABAD**

O.A. No.020/00843/2018

Date of Order :03.09.2018.

Between :

P.Balasubramanyam, s/o Sri Subbaiah,
Aged 45 yrs, occ:GDSMD, Athur BO,
a/w Renigunta SO, Tirupathi Division, AP. ...Applicant

And

1. Union of India, rep., by the
Chief Post Master General, A.P.Circle,
Vijayawada-13.

2. The Post Master General,
Kurnool Region, Kurnool-518 005.

3. The Superintendent of Post Offices,
Tirupathi Division, Tirupathi-517 501, AP.

4. The Asst. Superintendent of Post Offices,
Tirupathi East Sub-Division,
Tirupathi-517 501, AP. ... Respondents

Counsel for the Applicant ... Mr.B.Gurudas

Counsel for the Respondents ... Mrs.K.Rajitha, Sr.CGSC

CORAM:

**THE HON'BLE MR.JUSTICE R.KANTHA RAO, MEMBER (JUDL.)
THE HON'BLE MR.B.V.SUDHAKAR, MEMBER (ADMN.)**

ORAL ORDER

{ As per Hon'ble Mr.Justice R.Kantha Rao, Member (Judl.) }

Heard Mr.B.Gurudas, learned counsel appearing for the Applicant and Mrs.K.Rajitha, learned senior standing counsel, who took notice on behalf of the Respondents.

2. The applicant was convicted on the charge that he colluded with one Smt.G.Parvathi, GDS Stamp Vendor and Sri G.Velu Achary, GDS Packer, in using fake postal stamps for affixing to the registered letters. Subsequently, in the appeal filed by him, the applicant was acquitted. After acquittal, he was posted to Athur Branch office a/w Renigunta SO. Earlier, he was working at Korlagunta Branch Office, Tirupathi, where, according to the applicant, there are five vacancies. The department instead of considering the request made by the applicant to retain him in his previous position though he is a physically handicapped person, transferred him to Athur Branch office, Renigunta SO.

3. It is submitted by the learned counsel appearing for the applicant that as per the rules governing Transfer of Physically Handicapped Persons, they have to be, as far as possible, posted near their native place.

4. Having regard to the above submission, without going into the merits of the case, we are inclined to dispose of the OA at the stage of admission by directing the applicant to make a fresh representation to the respondents within a period of two weeks from the date of this order. On receiving the said representation, the respondents are directed to consider and dispose of the same by a reasoned order in accordance with the transfer guidelines within a period of four weeks thereafter.

5. The OA is accordingly disposed of. No costs.

(B.V.SUDHAKAR)
MEMBER (ADMN.)

(JUSTICE R.KANTHA RAO)
MEMBER (JUDL.)

Dated this the 3rd day of September 2018
Dictated in the Open Court

Dsn.